

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA/172(AHM)2021 in CP(IB) 198 of 2017**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2021**

Name of the Company: State Tax Officer-2  
V/s  
Bhupendra Singh Rajput RP  
for Anil Technoplus Ltd & Anr.  
Section 60(5) IBC,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing/physical)**

Mr. Soaham Joshi, Advocate appeared on behalf of Applicant.

The instant application is filed under section 60(5) of the IB Code.

The Registry as well as the Applicant is directed to issue notice to the Respondent.

List the matter on 23.03.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 17th day of March, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**